

(18)

13-3-96

No sitting after lunch.
~~Adjourning~~ to 21-3-96.
for hearing.

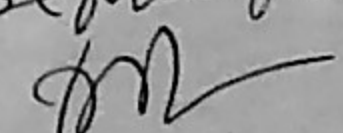
done

21-3-96

Mr. Dr. R. K. Saxena, JH
Mr. J. Dayal AM

None is present for the parties and no request
for adjournment has been made. This case relates
to the year 1987. In this year alone the case
was listed for final hearing on 31.1.96 and
20.2.96. On the first date none had appeared
for the parties. On the second date learned
Counsel for applicant had sought adjournment.
The case was then adjourned on 13.3.96
when it could not be taken up and lastly
it was adjourned. To this date when again
none is present for the purpose. It appears
that applicant has left no interest in the case.
We, therefore, dismiss the case for default.


AM


JH

MS.

Copy of order
issued
by
9/5/96